

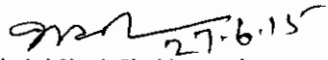
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 29-06-2015**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Ashwani Chobisa , Advocate	S.B. Criminal Revision Petition No. 1392/14 Hari Babu Vs. Anita	Atul Kumar Jain	Vikas Kabra
2	Sh. Ashwani Chobisa , Advocate	S.B. Civil Second Appeal No. 438/00 Harak Chand Vs. Ram Kishan	Amit Gupta	V.K. Tamoliya
3	Sh. Harish Kumar Tripathi , Advocate	S.B. Civil Misc. Appeal No. 1431/99 Hukam Chand Shankar Vs. Nand Singh	N.K. Joshi	Arvind Bhardwaj
4	Sh. Satish Kumar Awasthi, Advocate	S.B. Civil Misc. Appeal No. 6187/11 Rajnesh Manto Vs. Raakesh	Anil Jain	Anil Sharma

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)